

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: THE 18TH JUNE, 1979.

NOTIFICATION
INCOME TAX

No. 2876 (F.No. 404/127 (TRO-Agra)/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) and in supersession of the Notification of the Government of India Department of Revenue No. 2501 (F.No. 404/167/77-ITCC) dt. 13.9.78 the Central Government hereby authorises Shri Saroj Kumar being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri Saroj Kumar takes over charge as Tax Recovery Officer.

Sd/-
(H. VENKATARAMAN)
Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

Copy forwarded to:-

1. All Directors of Inspection including DI(O&MS), New Delhi.
2. The Director, IRS(OT), Staff College, Nagpur.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Accountant General, Uttar Pradesh, Lucknow.
5. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
6. The Chief Secretary, Government of Uttar Pradesh, Lucknow.
7. The Commissioner of Income-tax, Agra.
8. Bulletin Section (3 copies).
9. Guard File.

Sd/-
Deputy Secretary to the Government of India

AUTHORISED FOR ISSUE

H. D. Sharma
(H.D. SHARMA)
ASSISTANT DIRECTOR (RS&P).

No. EC/ITCC/2765/731/RSP/79.

* SHARMA *